



Reserve Bank of India

Department of Statistics and Information Management

(External Liabilities and Assets Statistics Division)

Survey of Foreign Collaboration in Indian Industry

Reference Period: 2016-17 to 2017-18

Survey Year: **2018**

Reference Period: **2016-17 to 2017-18**

Start

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RESERVE BANK OF INDIA
Department of Statistics and Information Management
(External Liabilities and Assets Statistics Division)
Survey of Foreign Collaboration in Indian Industry
Reference Period: 2016-17 to 2017-18 (April - March)

(To be filled in by Indian companies which has foreign capital participation or has entered into a collaboration agreement with a foreign concern)

PART-I
Company Profile

Block-1: Company Profile

1. Company Name & Address

- (i) Name of the Company
(ii) CIN No. *(Given by Ministry of Corporate Affairs)*
(iii) Registered Address

(iv) City
(v) State
(vi) Pin

2. Contact Details

- (i) Name
(ii) Designation
(iii) Tel. No.
(iv) Fax. No.
(v) Email

3. Type of Organisation *(Select from List)*

Select: Organisation Type

4. Identification of Reporting Company *(In terms of Inward FDI)*
(see Instructions)

Select

5. Economic Activity *(Select from List)*

Select: National Industrial Classification Code (2-digit)

PART-II
Financial Particulars

Block-2: Information on Financial Particulars

(Amount in Rupees thousand)

Particulars	end-March'2017	end-March'2018
1.Total equity capital (paid-up)		
2. Foreign participation in equity capital (2(a) + 2(b))	0.00	0.00
(2a) Foreign equity (10% and above equity holding) investment at face value		
(2b) Foreign equity (below 10% equity holding) investment at face value		

Block-3: Amount of Equity shares issued to foreign collaborator during the reference period*(Amount in Rupees thousand)*

Name of foreign collaborator	Name of the Country	2016-17	2017-18
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		

Add

Remove

Block-4: Loans/Grants obtained from Foreign Collaborators during the reference period*(Amount in Rupees thousand)*

Name of foreign collaborator	Name of the Country	2016-17	2017-18
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		

Add

Remove

Block-5: Interest on and Repayments of Foreign Currency Loans *(see note 1)**(Amount in Rupees thousand)*

Particulars	2016-17	2017-18
1. Interest on foreign currency loans remitted during the year		
2. Fresh loans availed during the year		
3. Loans repaid during the year		
4. Foreign currency loans outstanding(end-March)		

Block-6: Remittances to foreign collaborator(s) (country-wise)*(Amount in Rupees thousand)***6(a) Know-how Fee (for consultancy /Technology transfer)**

Name of foreign collaborator	Name of the Country	2016-17	2017-18
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
Total		0.00	0.00

Add

Remove

*(Amount in Rupees thousand)***6(b) Royalty**

Name of foreign collaborator	Name of the Country	2016-17	2017-18
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
Total		0.00	0.00

Add

Remove

*(Amount in Rupees thousand)***6(c) Payments made for use of Brand-name and Trade-mark**

Name of foreign collaborator	Name of the Country	2016-17	2017-18
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
Total		0.00	0.00

Add

Remove

(Amount in Rupees thousand)

6(d) Dividend			
Name of foreign collaborator	Name of the Country	2016-17	2017-18
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
Total		0.00	0.00

Add

Remove

(Amount in Rupees thousand)

6(e) Others (Please specify)			
Name of foreign collaborator	Name of the Country	2016-17	2017-18
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
Total		0.00	0.00

Add

Remove

Block-7: Import and Export during the period (see Note 2 and Note 3)

(Amount in Rupees thousand)

Imports	2016-17	2017-18
7.1 Total value of imports (on c.i.f basis) (see Note 2)		
Of which:		
7.1.1 Imports from foreign parent/associate/collaborator		
7.1.2 Imports under collaboration arrangement		
Exports	2016-17	2017-18
7.2 Total Value of export (on f.o.b basis) (see Note 3)	0.00	0.00
7.2.1 Export of goods, Of which:		
7.2.1.1 Export of goods produced under foreign collaboration agreements		
7.2.1.2 Exports to/on behalf of/through foreign collaborator/associate		
7.2.2 Export of services and other foreign exchange earnings, Of which:		
7.2.2.1 Exports to foreign collaborator/associate		

Block-8: Information on financial particulars during the period

(Amount in Rupees thousand)

Items	2016-17	2017-18
8.1 Total Sales		
8.2 Gross profits (see Note 4)		
8.3 Net profits (see Note 5)		
8.4 Total Distributed profits (equity & preference dividend)		
8.5 Total capital employed (see Note 6)		
8.6 Net worth (see Note 7)		

Block-9: Distribution of Expenditure during the period

(Amount in Rupees thousand)

Items	2016-17	2017-18
Of which:		
9.1 Cost of raw material used (for manufacturing companies)		
9.2 Compensation to employees		
9.3 Research & Development (R&D) Expenditure		

Block-10: Distribution of Share in R&D Expenditure during the period

Items	2016-17	2017-18
Of which:		
10.1 R & D due to foreign collaborations (%)		
10.2 Adaptation/upgradation/ absorption of product/ process technology received under collaboration (%)		
10.3 Development of new product (process)/ modification (%)		
10.4 Outsourced Research (%)		

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Validate

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(Please provide details of Foreign Collaboration Agreement(s) in Part-II Sheet)

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Part-III

Block-11: Details of Foreign Collaboration Agreement(s) in force during the 2016-17 and 2017-18 (April - March)

11(a) Whether your Company has foreign technical collaboration agreements during the reference

11(b) Total Number of foreign technical collaboration agreements during the reference period

Agreement-1

1. Name of the Foreign Collaborator	<input type="text"/>
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement
5. Month of first approval of collaboration agreement <i>(mm/yyyy)</i>	<input type="text"/>
6. Total Period of agreement <i>(in case of technical collaboration)</i>	Years: <input type="text"/> No. of Years <input type="text"/> Months: <input type="text"/> Months <input type="text"/>
7. Type of assets transferred <i>(select option)</i>	Select: Type of Asset
8a) Rate of royalty, if any <i>(in %)</i>	<input type="text"/>
8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Amt in Rs '000)</i>	<input type="text"/>
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	<input type="text"/>
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	<input type="text"/>
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

If the information is to be furnished for more than one agreement then use the add button for inserting additional block.

FINISH

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The completed survey schedule should be e-mailed to fcs@rbi.org.in by July 31, 2018
For any query / clarification, kindly contact our helpdesk at:
Tel: (022) - 26578340 / 26578214
Fax: (022) - 26570848
e-mail: fcsquery@rbi.org.in

Postal Address:

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External Liabilities and Assets Statistics Division
Department of Statistics and Information Management
Reserve Bank of India
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Mumbai - 400 051.

Definition

Foreign Subsidiary:

An Indian company is called as a **Foreign Subsidiary** if a non-resident investor owns more than 50% of the voting power/equity capital OR Where a non-resident investor and its subsidiary(s) combined own more than 50% of the voting power/equity capital of an Indian enterprise.

Foreign Associate

An Indian company is called as **Foreign Associate** if non-resident investor owns at least 10% and no more than 50% of the voting power/equity capital OR Where non-resident investor and its subsidiary(s) combined own at least 10% but no more than 50% of the voting power/equity

Pure Technical Collaboration

An Indian company is said have Pure Technical Collaboration if the company has only foreign technical collaboration and have not received any foreign direct investment.

General Instructions:

- 1] This Worksheet consists of two more sheets where information is to be reported
- 2] The figures to be given should correspond to the fiscal year, viz. , from April 1 to March 31.
- 3] For items where accurate figures cannot be furnished, reasonable estimates may be provided.
- 4] Please use separate sheet if additional space is required for furnishing information on any item
- 5] Please write "N.A." against items where are not applicable.
- 6] Please write "D.N.A." against items where details are not available
- 7] Registered office of a company should send a consolidated return for all its offices in India.

Specific Instructions for Filling-in the Survey Schedule:

Note 1 : The information should relate to foreign currency loans directly obtained from private/official agencies a

Note 2 : Please indicate payments made for imports during the year.

Note 3 : Please indicate the export receipts realised during the year.

Note 4 : Gross profits = Profits after depreciation but before providing for tax and interest.

Note 5 : Net profits = Gross profits - (Tax + Interest)

Note 6 : Total capital employed = Total assets (net of depreciation) - Accumulated losses

Note 7 : Net worth = Paid up capital + Free reserves & surplus

Note 8 : Examples of export Restrictive Clauses :

(i) Total ban on exports.

(ii) Prohibition of exports to collaborator's country.

(iii) Prohibition of exports to countries in which the collaborator operates through branches/subsidiaries or is having similar collaboration agreement.

(iv) Permission of collaborator for exports.

(v) Exports only through collaborator/his agents/distributors.

(vi) Prohibition on the use of trademarks for exports.

(vii) Restriction on exports prices.